

CCPA 56 196.

1  
22 8.96.

Shri Manoj Kr. Singh.

V/S

Shri K. K. Bhagat

No one present. There is no defect.  
Let it be placed before the Hon'ble Court  
on 10/9/96 for hearing.

Order  
for

2. / 10.9.96.

Shri N.P. Sinha, the counsel for the petitioner.

Heard learned counsel for the applicant on the question of admission. Issue notices to the respondents to show cause as to why a contempt proceedings be not initiated against them for non-compliance of the order dated 25.8.95 passed by this Tribunal. The reply may be filed within three weeks. List it on 25.10.96 for hearing on contempt.



/CBS/

(K.D. Saha)  
Member (A)



(V.N. Mehrotra)  
Vice-chairman

The humble Show  
(Case filed on behalf  
of the respondents)  
M.K.J  
25/10/96

CCPA - 56/96

3./ 25.10.96.

Shri I.D. Prasad, the counsel for the applicant.

Shri R.K. Choubey, the counsel on behalf of the respondent/contemner.

Heard. The learned counsel for the petitioner submits that this CCPA has become infructuous. He seeks permission to withdraw this CCPA. This case is dismissed <sup>below</sup> as having been infructuous.

/CBS/

(V.N. Mehrotra)  
Vice-chairman